



2026:AHC:25200-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 211 of 2026

Shailendra Singh Rajpoot

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	: Azad Khan, Mohammad Imran Khan, Sunil Verma
Counsel for Respondent(s)	: Seema Agarwal, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition purportedly in public interest has been filed by the petitioner seeking a direction to the respondents for widening the road of Tehsil Rath as per approved standard of 110 feet of State Highway for congestion free passage to the local citizen of Tehsil Rath, District Hamirpur.
2. Submissions have been made that though the road is being constructed by the respondents, the encroachers over the road are not being removed and in absence of the action against the encroachers, the road, as constructed, would be of no use and would be below the standard width, i.e. 110 metres.
3. A perusal of the petition indicates that certain persons approached this Court by filing Writ-C No. 26760 of 2025, which came to be disposed of on 11.08.2025 requiring filing of representation and the respondent therein was required to decide the same and further directions were given not to take any coercive action.
4. The petition, though has been filed in the name of getting the road widened as per the State Highway standards, essentially the prayer is to remove the encroachments.
5. The petitioner despite being aware of the persons who had earlier approached this Court and are occupying the area, which is sought to be

cleared by the petitioner, has not impleaded even a single person as party respondent to the present petition.

6. Further, the outcome of the proceedings, which were directed to be taken pursuant to the order passed on 11.08.2025, have also not been indicated and only an assertion has been made that nothing has happened thereafter.

7. In that view of the matter, looking to the real nature of petition and lack of necessary parties in the petition, the petition cannot be entertained. The same is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 5, 2026
Sandeep/AKShukla